

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 12
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 08.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP:

Mr. Dhurap Das, PCS with Mr. Mohtashim Kibriya,
Adv.

ORDER

CA-632(PB)/2019:-

Notice of the application.

Mr. Mohd. Nazim Khan, learned Resolution Professional, accepts notice. A copy of the application has been handed over to him.

Reply be filed within a week with a copy in advance to the counsel for the applicant.

List on 15.04.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)